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O.A. No. 337 of 2006

Witr.

Connected O.As

19.2.2007

Hon'ble Mr. P.K. Chatterji, A.M.

Hon'ble Mr. S.K. Dhal, J.M.

These ten cases relate to transfer of the applicants who were declared to be surplus by the respondents. The transfer of the applicants have been stayed by the order of this Tribunal dated 6.3.2006.

On 27.11.2006 the learned counsel for the applicants requested that in the light of some additional information which they have secured from the respondents by invoking R.T.I., they would like to file some amendment to the O.A. This was allowed by the Tribunal on 27.11.2006.

However, the learned counsel for the respondents S/Sri S.K. Anwar, Anil Kumar and Ravi Ranjan have severely objected for continuance of the stay order because the applicants have not filed amendment application except in four cases sofar. Sri S.N. Tripathi, learned counsel for the applicants has, however, assured that he will positively file amendment application within 10 days and no more time need be given to him. He has also assured that he will co-operate in all ~~the~~ manners to conclude these pending O.As. The learned counsel for respondents have stated that they would not require more than 7 days time to file their reply to the amended portion of the O.A. and they would also be ready for disposal immediately thereafter.

List these cases on 15.3.2007 for disposal with the specific direction, <sup>and</sup> regardless of the presence or otherwise of the learned counsel, the Tribunal will dispose of all the cases. The stay order granted earlier shall continue till then.

Copy of this order be placed in all the connected O.As.

Sd/-  
JM

Sd/-  
Am